

[Shri G. Narsimha Reddy]

the SSI units upto 31st January, 1970 it was made mandatory on the part of all credit institutions including SFCs to join the scheme from 1st February 1970 in order to be eligible for refinance from IDBI.

The Government of India have decided to entrust the operation of the scheme to the DICGC from the Guarantee Organisation (RBI) with effect from 1st April 1981 and directed all the credit institutions to join the revised scheme with the DICGC.

As the guarantee commission has to be collected from the SSI units they are put to considerable hardship as the aggregate of interest and guarantee commission for units in the forward areas is 14.25 per cent p.a. whereas for medium and large scale units which are not covered under the scheme it is only 14 per cent p.a.

(v) NEED FOR SETTING UP SLAG CEMENT PLANT AT ROURKELA.

SHRIMATI JAYANTI PATNAIK (Cuttack): Rourkela is suitably located to set up a slag Granulating Plant. The Steel Authority of India has obtained a letter of intent for manufacture of slag Granulating cement as far back as 1981. The Bureau of Industrial Costs and Prices and the Railway Board fully support the location of the slag Granulating plant at Rourkela. Despite the above facts, the Government of India has not taken any decision so far in regard to the location of the plant.

If the Slag Cement grinding is done at Rourkela, Granulated Slag from B.S.P. will move in any type of available wagons to Rourkela. Entire quantity of clinker can be moved from Chilhati to Rourkela in open wagons. The Granulated slag of Rourkela Steel Plant can be directly fed to the grinding plant dryer by belt conveyer without any extra handling cost. From Rourkela the finished products 'Cement' can move in covered wagons or by trucks, etc. to the Consuming Centres. As the main market for this plant is Calcutta, which is not far off from Rourkela availability of covered empties will be easy.

The required power can easily be supplied by the Orissa State Electricity Board, for which already consent has been communicated to SAIL, to supply 40 M.V.A. There will be no problem in obtaining land and also labour.

Therefore, I demand that the Slag cement plant should be set up at Rourkela without any further delay.

(vi) PERMISSION GRANTED TO SOUTH AFRICA DELEGATES TO ATTEND INTERNATIONAL BAR ASSOCIATION CONFERENCE IN INDIA.

SHRI H. N. BAHUGUNA (Garhwal): Government of India allowed three South African delegates to attend an International Bar Association Conference recently held in India.

The hard fact is that there are twenty-nine committees constituted by the said International Bar Association to go in depth into the various economic laws governing economic activities in India primarily with a view to promote a climate helpful for amending and altering all laws in a manner so as to subserve the interest of multi-national companies and create grounds for further investment by multi-nationals at the cost of our self-reliance which are already strangulating our economy.

It is obvious to the naked eye as to what can be the motivating force and objective behind this activity as the coordinating Chairman of all these twenty-nine Committees is also the Vice-Chairman of the Bank of America, New York.

It involves a basic departure from our anti-apartheid and anti-Imperialist posture. I therefore feel that Government of India owes it to the people of this country and the Lok Sabha to clearly state their position on the issues mentioned below:—

(1) Why the Government of India allowed holding an International Bar